

(CL)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

* * *

O.A. 653/91.

Dt. o f Decision : 2.6.94.

K. Eswarudu

.. Applicant

Vs

Union of India represented by :

1. The Secretary to Government
Ministry of Defence,
New Delhi.
2. The Engineer-in-Chief,
Army Head Quarters,
New Delhi.
3. The Chief Engineer,
Southern Command,
Pune-
4. The Chief Engineer (P),
R & D, Secunderabad.

.. Respondents.

Counsel for the Applicant : Mr. K.S.R. Anjaneyulu

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI T. CHANDRASEKHARA REDDY : MEMBER (JUDL.)

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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(SAR)

CC

O.A.No.653/91

Dt. of decision 2-6-1994.

O R D E R

(As per the Hon'ble Sri T. Chandrasekhar Reddy, Member (J))

This is an application filed U/s 19 of the A.T.Act to direct the respondents to consider the applicant for promotion against the S.C. point to the post of Superintendent E/M Gr.I from the date his immediate junior was promoted in the year 1973 with all consequential benefits, and to pass such other orders as it deem fit and proper in the circumstances of the case.

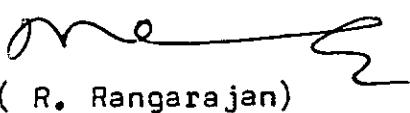
2. Counter is filed by the respondents opposing this O.A. We have heard today Sri K.S.R.Anjaneyulu, counsel for the applicant, and the standing counsel for the respondents. Admittedly the grievance of the applicant relates to the year 1973. As it is relates to the year prior to 2-11-82, this does not have jurisdiction to go into the merits of the case and decide the matter. In view of this position we are not inclined to decide this O.A. on merits for want of jurisdiction.

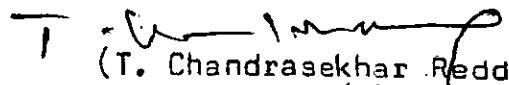
3. But, nevertheless, the applicant had submitted a representation for ^{redressal} ~~redressal~~ ^{his} grievance to the competent authority on 7-11-90. Earlier to this also ~~some~~ representations ^{been} appeared to have made, and some orders ^{been} appeared to have passed. The applicant had been specifically informed informed as per the proceedings dt. 26.3.91 that his representation was being forwarded to Engineer-in-Chief Headquarters, New Delhi for favour of further action in the matter. We are informed today that the representation of

2nd Jy

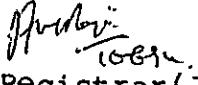
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the applicant dt. 7-11-90 is not yet decided and final orders are not passed. So, in view of this position, we direct the respondents to pass appropriate orders in accordance with law on the representation of the applicant dt. 7-11-90, if no orders had yet been passed on the said representation. The O.A. is disposed of accordingly. No costs.


(R. Rangarajan)
Member (A)


(T. Chandrasekhar Reddy)
Member (J)

Dt. 2nd June, 1994
Open Court dictation.


Deputy Registrar (J)

To
kmv

1. The Secretary to Govt.,
Union of India, Ministry of Defence,
New Delhi.
2. The Engineer-in-Chief,
Army Head Quarters, New Delhi.
3. The Chief Engineer, Southern Command
Pune.
4. The Chief Engineer(P) R&D, Secunderabad.
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate.
6. One copy to Mr.N.v.Ramana, Addl.CGSC.C.
7. One copy to Library, CAT.Hyd.
8. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.G RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(CUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 2-6-1994.

~~ORDER/JUDGMENT:~~

M.A./R.A/C.A. No.

in

O.A.No. 653/91

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

